# No. B. 13021/101/2020-DMR/Vol-VI GOVERNMENT OF MIZORAM DISASTER MANAGEMENT & REHABILITATION DEPARTMENT

#### Aizawl, the 1<sup>st</sup> of October, 2021

## <u>O R D E R</u>

**Whereas**, the COVID—19 guidelines imposed by the Mizoram State Disaster Management Authority to contain the spread of COVID-19 will come to an end on **02.10.2021**;

And **whereas**, the State Executive Committee of Mizoram State Disaster Management Authority has consulted medical experts for framing of future guidelines since the prolonged restrictions hampered the livelihood of the general public. As per the findings of the medical experts on the spread of COVID-19 in the community, it is apparent that mainstreaming medical attendance to COVID-19 positive persons is more effective at this stage in combating the pandemic rather than imposing stricter restrictions. Hence, it is felt necessary to open up economic activities for the masses whilst strictly observing Covid Appropriate Behaviour (CAB) for the containment of COVID-19. In order to mitigating the affect of the pandemic, to contain further spread of the virus and to prevent loss of valuable lives, the Government of Mizoram shall continue to take appropriate actions as and when necessary.

Now **therefore**, the undersigned in his capacity as Chairman, State Executive Committee of Mizoram State Disaster Management Authority in exercise of the powers conferred under Section 22(h) and 24(l) of the Disaster Management Act, 2005 hereby order that the following restrictions shall be enforced with effect from **03.10.2021 till midnight of 16.10.2021** within AMC AREA and OTHER AREAS OF MIZORAM:

## A. MEASURES TO BE IMPLEMENTED IN AMC AREA

To avoid

COVID-19 infection

- 1. It is advised to avoid movement of people during this period, including casual visit of neighbors/families including those residing in the same building block.
- 2. The following guidelines shall be followed during this period

Sl. No.	Activities	Condition
1	Educational institutions and Training institutes	<ol> <li>Educational institutions: Shall remain closed.</li> <li>Training institutes: Permitted with maximum 50% seating capacity of the venue.</li> </ol>
2	Board Exam, recruitment exam, etc.	Permitted on the approval of the Government
3	Religious places and religious gathering.	<ol> <li>Sunday/ Sabbath worship services during daytime is permitted with maximum 50% seating capacity of the venue. Morning and evening prayer services are also permitted.</li> <li>Church congregation is permitted for daytime services only.</li> <li>a) Permitted with maximum 50% seating capacity of the venue or not more than 200 persons (whichever is less).</li> <li>b) Persons having COVID-19 symptoms are strictly prohibited from attending.</li> <li>c) CAB shall be strictly enforced. The host church and concerned LLTF shall constitute CAB/SOP implementation committee</li> <li>d) Old and infirmed persons having comorbidities shall refrain from attending the congregation</li> <li>e) Preparing supper for guests is prohibited</li> <li>Singing is strictly prohibited during church services/congregations.</li> </ol>
4	Funeral services and wedding	Permitted with maximum 50% seating capacity of the venue or not more than 50 persons (whichever is less), with the condition that no refreshments are prepared and served.

S1. No.	Activities	Condition	
5	1. Picnic spot	Permitted with not more than 50 persons with strict observance of CAB.	
	2. Movie theatre	Permitted with not more than 50% seating capacity of the venue.	
6	Public park and Zoo	Permitted with strict observance of CAB and with permission of the concerned LLTF.	
		Permitted.	
7	Sports practice (indoor & outdoor)	Indoor sports practice upto 20 persons and outdoor sports practice upto 50 persons	
		Persons with COVID-19 symptoms are strictly prohibited from sports practices.	
8	Morning/evening walking and cycling exercise	Permitted.	
9	Sports competition, tournament, etc. (indoor & outdoor)	Permitted without spectators, with maximum 50% seating capacity of the venue or not more than 50 persons (whichever is less).	
	Gym	Permitted as per the guidelines stated below:	
		<ol> <li>All gym equipment should be sanitized before it is utilized by another person</li> </ol>	
10		<ol> <li>Capacity of 50% shall not be exceeded</li> </ol>	
10		3. Towel, bottle, shaker and other items should be brought privately	
		<ol> <li>Social distancing should be maintained</li> </ol>	
		<ol> <li>Persons going to gym must be vaccinate with at least one dose of COVID-19 vaccine</li> </ol>	
11	Public gathering-anniversary, birthday, etc.	Permitted with maximum 50% seating capacity of the venue or not more than 50 persons (whichever is less), with the condition that no refreshments are prepared and served.	
12	Outdoor/leisure activities, picnic, outings, trekking, hiking, adventure sports etc.	Permitted with strict observance of CAB.	

S1. No.	Activities	Condition
13	Construction works (private and Government works)	Permitted with strict observance of CAB.
14	MGNREGA, MPLAD, MLALAD, SIPMIU, Smart City.	Permitted with strict observance of CAB.
15	Quarry, Road construction, etc	Permitted
16	Farm activities (Agriculture, horticulture, Animal husbandry, fisheries, etc)	Permitted
17	Hospital, nursing home, clinic, laboratory, Blood donation and blood bank	Permitted
18	Child and women helpline service, OST center, OSC, ART centre	Permitted
19	Nutrition programme and services for infant and lactating mothers including distribution of ration from warehouses and godowns	Permitted
20	COVID-19 vaccination and other immunization programme, ambulatory services, etc	Permitted
21	Animal disease control programme, Veterinary hospital, dispensary, clinic, AI, Zoo, hatchery, Feed mill/Ran chaw and Slaughter House	Permitted
22	Bank, Non-banking financial institutions, insurance, ATM, post office and postal services	Permitted
23	Petrol/Diesel filling station and LPG distribution/ godown	Permitted
24	General Distributors and godown/large storage depot	Permitted

S1. No.	Activities	Condition
	1. FCS&CA Department/FCI godown	Permitted.
25	2. Fair Price Shop (ration shop	Fair Price Shop shall be opened as per the arrangement made by the concerned LLTF.
26	Dairy collection and distribution, Newspaper distribution	Permitted.
27	Private security service.	Permitted.
28	Print & electronic media, telecommunication, internet service, broadcasting and cable service	Permitted.
29	Sanitation & solid waste management services, septic tank service	Permitted.
30	Operation & maintenance works under PWD, P&E and PHE and water supply (private contractor)	Permitted.
31	Loading and unloading of goods and cargo	Permitted. As per the arrangement made by the DC during night curfew period.
32	Workers of automobile dealers and workshop engaged for on road repair and maintenance services	Permitted.
33	Courier service, e-commerce and home delivery services, including intra and extra Mizoram business establishments capable of delivering goods on online orders	Permitted. Shops and business entrepreneurs are expected to conduct home delivery wherever possible.
34	Home based industries - bakery, steel fabrications, carpentry, tailoring etc.	Permitted.
35	Pharmacy/ drug stores	Permitted.
36	Hawkers stall	Permitted. Between 5:00 AM and 6:00 PM.

S1. No.	Activities	Condition
37	Seeds/sapling shops and shops selling Agriculture/ Horticulture materials.	Permitted
38	Tourist Lodge, Hotel, Homestay and Guest House (khualbuk)	Permitted
39	Restaurants	Permitted with maximum 50% seating capacity of the venue.
40	Groceries	Permitted Between 5:00 AM and 6:00 PM
41	Market and other shops	Permitted Between 5:00 AM and 6:00 PM
42	State Government Office	Shall attend office with full strength.
43	Other Government Office	<ol> <li>Mizoram Legislative Assembly Secretariat may make their own arrangement.</li> <li>Central Government Offices shall function at their normal office attendance.</li> </ol>
44	Court and Judiciary	Gauhati High Court (Aizawl Bench) and other Court may make arrangement as per order of the High Court.
45	Offices of religious denominations office	Permitted to function at their normal office attendance.
46	Private owned company/office - consultancy services, etc	Permitted to function at their normal office attendance.
47	Vehicle movement	Government and private vehicles (including two wheeler), Public Transport Vehicle (City Bus, Taxi, 2- wheeler taxi etc) and Commercial vehicles shall ply as per the arrangement made by the SP (Traffic).

The activities stated above shall be implemented under strict observance of Covid Appropriate Behaviour (CAB). It is advisable to take at least one dose of COVID vaccine by all persons engaged in all these activities.

# **B. RESTRICTIONS TO BE ENFORCED OUTSIDE AMC AREA**

- 1) In other areas of Mizoram, the Deputy Commissioners shall make restrictions/ regulations depending upon the local COVID-19 outbreak situation and assessment made by them.
- 2) Villages/towns with no cases of COVID-19 are permitted to open educational institutions under the arrangement of concerned Deputy Commissioner (DC) in consultation with District level officers of H&FW Department/School Education Department/ H&TE Department/ Social Welfare Department (WCD) and VLTF. The SOPs prepared by the concerned Departments shall be strictly followed.

# 3) Religious places and church congregation:

- Sunday/ Sabbath worship services during daytime is permitted with 3.1. maximum 50% seating capacity of the venue. Morning and evening prayer services are also permitted.
- 3.2. Church congregation is permitted for daytime services only.
  - a) Permitted with maximum 50% seating capacity of the venue or not more than 200 persons (whichever is less).
  - b) Persons having COVID-19 symptoms are strictly prohibited from attending.
  - c) CAB shall be strictly enforced. The host church and concerned LLTF shall constitute CAB/SOP implementation committee
  - d) Old and infirmed persons having comorbidities shall refrain from attending the congregation
  - e) Preparing supper for guests is prohibited
- 3.3. Singing is strictly prohibited during church services/congregations.

# C. RESTRICTIONS TO BE ENFORCED THROUGHOUT MIZORAM

## 1. Vaccination.

For the safety of the general public, it is advisable to take COVID-19 vaccination at the earliest by all individuals free of cost from any of the Government's vaccination centres.

## 2. Travelling

To avoid

Travelling on unavoidable circumstances is permitted. Private and commercial passenger vehicles can be utilized for such journey.

Vehicles mentioned above are not allowed to carry passengers beyond the seating capacity mentioned in their registration certificate. Drivers and passengers should wear face-masks at all times. Hand sanitizer should always be readily available to be used by passengers.

## 3. Local Restrictions

a) If a need is felt to impose stricter restriction within a particular locality, a written application clearly stating the justification shall be submitted to the concerned Deputy Commissioner.

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- b) LLTFs/VLTFs shall not declare any sort of restriction/ curfew/ lockdown/ Containment Area/ Restricted Area within their locality.
- c) LLTFs/VLTFs of villages/ towns traversed by highways/ roads shall not restrict movement of travelers within their locality.

# 4. Transportation of goods and commodities

- a) Goods and commodities can be transported into the state without obtaining separate permission. However, registration through mCOVID19 is mandatory.
- b) Thorough screening of transporters (driver and handyman) of goods and commodities shall resume. Persons developing symptoms during screening shall be tested using RAgT. No passengers except handymen shall be allowed in goods carriers.
- c) Transporters (driver and handyman) of goods and commodities from outside the state shall, as per standing practice, prepare their own food on the outskirts of settlement area, and they shall leave immediately without contacting/mingling anyone after they have finished unloading their transported goods. During unloading of goods, they shall maintain a distance of at least 6 feet.
- d) Drivers and handymen of goods carriers coming from outside the State shall not roam around for backload.
- e) There shall be no restriction for transportation of goods outside AMC Area
- f) Public carriers engaged by FCS & CA for transportation of ration, foodgrains, oils, etc are allowed free movement for the purpose they are engaged. However, they should invariably possess delivery order/despatch challan issued by the department authorities.
- g) In case of emergency, the above mentioned Drivers and handymen may contact State Control Room (Toll free 1070, landline 0389-2342520, mobile 7628072785 and whatsapp 9366331931) and COVID-19 (Medical) helpline number (Toll free 102, landline 0389-2323336, 0389- 2322336 and 0389-2318336 for conveying their problems. These numbers shall be conspicuously displayed at screening points.
- 5. High standard of precautionary and safety measures should be adopted each and every individual. Responsibilities and duties referred to as COVID Appropriate Behaviour (CAB) are enclosed in **Annexure-I**, and all are expected to strictly adhere to it.
- 6. District Magistrates shall impose Night Curfew (8:00 PM to 4:00 AM) as empowered by CrPC Section 144.
- 7. Protocols for entry to Mizoram, quarantine, etc. shall be as per Annexure-II.
- 8. As per the recommendation of the State Level Expert Team on COVID-19 Management Deputy Commissioners shall declare Micro Containment Zones and other restrictions within their districts depending upon the local situation and requirement, and the orders imposed by Deputy Commissioner in the Containment Zone shall be scrupulously complied with.

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9. Violation of these measures will be liable for prosecution as per the provisions of Section 51 to Section 60 of the Disaster Management Act, 2005, Section 5 of The Mizoram (Containment & Prevention of the spread of COVID-19) Act, 2020 besides legal action under Section 188 of the IPC and other legal provisions as applicable.

# Sd/- LALNUNMAWIA CHUAUNGO

Chief Secretary, Mizoram & Chairman, State Executive Committee, State Disaster Management Authority, Mizoram.

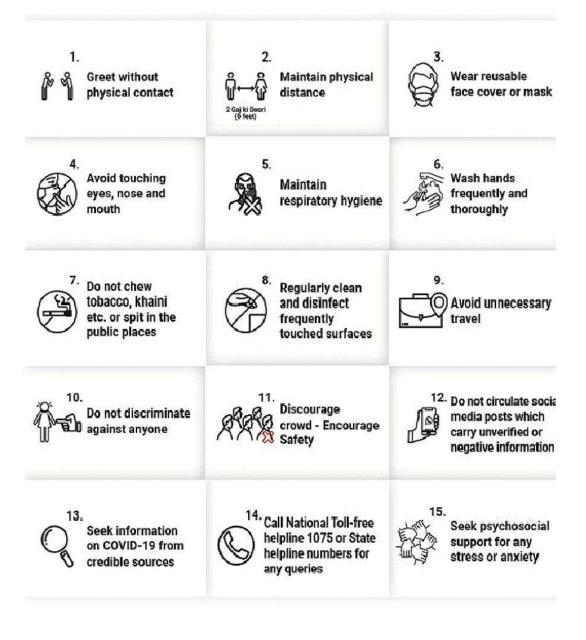
# Memo No.B.13021/101/2020-DMR/Vol-VI : Aizawl, the $1^{st}$ of October, 2021

Copy to:

- 1. Secretary to the Governor, Mizoram.
- 2. Secretary to the Chief Minister, Mizoram for information.
- 3. P.S. to Deputy Chief Minister, Mizoram
- 4. P.S. to Speaker/ Ministers/ Ministers of State/Deputy Speaker/ Vice-Chairman, SPB/Deputy Govt. Chief Whip, Mizoram.
- 5. Home Secretary, Government of India, North Block, New Delhi-110001.
- 6. Sr. P.P.S to Chief Secretary, Govt. of Mizoram.
- 7. All Administrative Heads of Departments, Government of Mizoram.
- 8. Director General of Police, Mizoram.
- 9. Commissioner & Secretary, Mizoram Legislative Assembly.
- 10. Secretary of all Constitutional & Statutory Bodies, Mizoram.
- 11. All Deputy Commissioners, Mizoram.
- 12. All Superintendents of Police, Mizoram.
- 13. Director, I&PR for wide publicity.
- 14. All Chairpersons, LLTF/VLTF.
- 15. Controller, Printing & Stationery with 5 (five) spare copies for publication in the Mizoram Gazette.
- 16. Guard File.

(LALBIAKFELA) Under Secretary to the Govt. of Mizoram, Som Disaster Management & Rehabilitation Department.

# Annexure-I A set of 15 promises, we need to follow, as part of COVID Appropriate Behaviours



## **RESTRICTIONS TO BE ENFORCED THROUGHOUT MIZORAM**

# 1. Entry to Mizoram

- 1) All persons entering Mizoram from other parts of the country shall mandatorily undergo screening at their point of entry to Mizoram, and Rapid Antigen Test (RAgT) will be used depending upon the need. Prior registration on mPASS-flight or mPASS-road in mCOVID-19 mobile application must be done before arrival to enable proper arrangements for screening, testing and quarantine. RAgT positive persons shall be attended to as per the protocols in place. This provision shall also apply to residents of Mizoram travelling outside Mizoram and returning to the State. Home quarantine and Hotel quarantine can be applied online at https://mcovid19.mizoram.gov.in.
- 2) Endorsement letter of LLTF/VLTF for movement is not required for persons entering Mizoram by flights or by road. *mPass* registration shall be treated as a valid pass to travel upto their destination and not for any detour. However, prior intimation regarding their arrival should be given by the person(s) to their destination VLTF/LLTF.

# 1.1. Quarantine and isolation

The protocol issued by H&FW Department will be strictly followed for quarantine.

# 1.2. Conveyance of person entering into Mizoram

Persons travelling to and from Lengpui Airport can utilize their private vehicles or commercial passenger vehicles. The vehicles should be properly sanitized and drivers and their passenger should properly wear mask throughout the journey. They shall proceed directly to their destination without halting anywhere. Also, persons travelling to Mizoram by motor vehicles and persons entering Mizoram bound for districts other than Aizawl should proceed directly to their place of destination without halting anywhere.

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